

ACT No. I OF 1925.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 9th
February, 1925.)

An Act to amend the Indian Merchant Shipping Act, 1923, for
a certain purpose.

XXI of 1923.

WHEREAS it is expedient to amend the Indian Merchant
Shipping Act, 1923, for a certain purpose; It is hereby
enacted as follows:—

1. This Act may be called the Indian Merchant Shipping short title.
(Amendment) Act, 1925.

XXI of 1923.

2. In sub-section (2) of section 245 of the Indian Merchant
Shipping Act, 1923, after clause (b) the following clause shall be
inserted, namely:—

Amendment of
section 245, Act
XXI of 1923.

“(c) the charging of fees for the grant of the certificate
referred to in sub-section (4) of section 243, the
amount of such fees and the manner in which they
shall be recoverable.”

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